

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

C.P. (IB)/21(CH)2022

IN THE MATTER OF:
Punjab National Bank

...Petitioner

Versus

Snehlata Saluja

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 26.02.2024

CORAM:

SHRI. RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner/RP

: Mr. Arpit Chawla, Advocate

For the Respondent/personal guarantor : Mr. Vaibhav Sahni, Advocate

ORDER

CP (IB) No.21(CH)2022

A date is requested by the Ld. Counsel for the respondent/personal guarantor for filing the objections against the report. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Response, thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite.

It is pointed out by Mr. Vaibhav Sahni, Advocate appearing on behalf of the personal guarantor that there is consortium of Banks and different Banks have filed different petitions under Section 95 against the same personal guarantor and different RPs have been appointed, therefore, in the interest of justice, all these petitions under Section 95 against the same personal

February 26, 2024

Priyanka

guarantor should be clubbed together so as to decide which petition is maintainable and which are not maintainable. Let this matter be also listed along with other Section 95 petitions against the same personal guarantor, which is fixed for 23.04.2024.

In the meantime, Registry is directed not to entertain any fresh petition under Section 95 against the same personal guarantor for the same transaction till the next date of hearing.

List on 23.04.2024 for consideration.

Sd/-

(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)